



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

**ORDER SHEET**

Original Application No. .... 73 ..... of 2004 & 121 to 126/04

Applicant(s) .... Antargamei Bhera & others Respondent(s) .... Union of India & others.

Advocate for Applicant(s) M/s. A.R. Dasgupta Advocate for Respondent(s) ....

N. Lenka  
M. Das  
R. N. Bhowmik  
B. B. Palee

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O. of Rs. 350/- filed. for consideration pl.</p> <p><i>See</i> Synopsis not filed. for consideration regarding registration of per court memo.</p> <p>S.O. (J)</p> <p>4.3.04 Synopsis has not been filed. However in view of court memo, the matter is placed before the court for further consideration.</p>	<p>REGISTER</p> <p>4/3/04</p> <p>1. ORDER DATED 4-3-2004.</p> <p>On being mentioned records of this case have been put up today.</p> <p>Seven Applicants have joined together in this Original Application and by filing M.A. No. 205/04 they have sought permission to prosecute this case jointly. Copy of this M.A. has also been served on Mr. Anup K. Bose, Learned Senior Standing Counsel for the Union</p>

4/3/04

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04/03/04

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admission pt.

4.3.04

Benet.

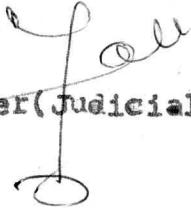
Qn. No. 4.3.04

Copies of order  
alongwith copies of OA  
sent to all respts  
and copies of order  
prepared for counsel  
for both sides.

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Sh. 15/3/04  
S. C. J.

of India. Having heard Mr. Dash, learned counsel appearing for the Applicants and Mr. Anup K. Bose, Learned Senior Standing Counsel for the Union of India (on whom a copy of this M.A. has already been served) the prayer for prosecution of this case jointly by seven Applicants is hereby allowed; subject to payment of an additional amount of Rs. 300/- in shape of IPO. It has been disclosed by the learned Counsel for the Applicants that he has already deposited the said amount and in view of this, the Registry is directed to confine this Original Application in respect of Applicant No. 1 and separate OA numbers be assigned in respect of Applicants 2 to 7 for statistical purposes. M.A. is accordingly allowed and disposed of.

  
Member (Judicial)

2. ORDER DATED 4.3.2004:

Heard Mr. Dash, learned Counsel for the Applicants and Mr. Anup K. Bose, learned Senior Standing Counsel for the Union of India (on whom a copy of this Original Application has been served) and perused the materials placed on record.

Applicants seven in number have claimed that they were engaged as Casual Labourers under the Telecom Department of the Government of India and by filing the present Original Application under section 19 of the Administrative Tribunals Act, 1985, they have

challenged the steps taken by the Respondents to regularise the Services of 455 (out of 1437) Casual Labourers, on the ground that the Respondents did not consider their cases for regularisation. Apart from other grounds, the Advocate for the Applicants, states that while ignoring the cases of Applicants, the Respondents have enlisted several other persons (who were either never engaged for the required period of engaged at a later point of time than the applicants as Casual Labourers) for regularisation. Applicants have placed on record several materials to substantiate their cases.

In the above premises, without waisting any time and without entering into the merits of these cases, the same are hereby disposed of at the admission stage, by asking the Applicants to submit consolidated representations (individually) to the Respondents (by giving full details in the prescribed bio-data form of the Department) by 15.3.2004 and the Respondents are hereby asked to consider the said representations of the applicants by entering into an enquiry to find out as to whether the Applicants have got any case for regularisation. Until full consideration is given to the cases of the Applicants and they are duly intimated about the result of such consideration, the Respondents should not proceed to regularise anybody as against the newly created 455 posts of RM. With these observations and directions all these OA's are disposed of. No costs.

While parting with these cases, liberty is, however, granted to the Applicants not only to represent their

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OA 73/04

individually (by giving full details about themselves) in order to substantiate their cases with prayer for a personal hearing if they so chose ; which should be allowed by the Respondents in all fairness of things.

Send copies of this order alongwith copies of the Original Application to the Respondents and free copies of this order be given to learned counsel for both sides.

  
(MANORANJAN MOHANTY)  
MEMBER (JUDICIAL)